

CC No. 04/2020

Mukesh Sharma Vs Davesh Gupta & Ors.

22.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

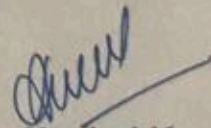
Present: Complainant Mukesh Sharma in person.

He seeks adjournment on the ground that his counsel is not available.

**Put up on 28.10.2020.**

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)  
Spl. Judge (PC Act) CBI-10  
Rouse Avenue Courts  
New Delhi/22.09.2020

CC No : 48/2019  
ECIR No. : 01/DZCR/2019  
U/S : 3 & 4 of PMLA Act  
Branch : Central Region Delhi Zone  
ED Vs. Gautam Khaitan & Ors.

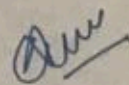
22.09.2020

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Present: Sh. N. K. Matta with Sh. Mohd. Faraz Ld. SPPs for ED.  
Sh. Manish Chaudhary AD for ED.  
Inspector Jitender Singh is present.  
Applicant Gautam Khaitan with Ld. Counsel Sh. Ram Aditya.

Sh. Jitender Singh submits that if the data of the phone is transferred to some other phone there might be loss or change in the data stored in ~~he~~ mobile phone as mobile applications will be updated and will receive further data. He submits that he is not aware if there was hotmail account of applicant Gautam Khaitan and he will discuss with other IO if applicant Gautam Khaitan had hotmail account and the mobile applications referred by applicant Gautam Khaitan, were connected to hotmail account.

Applicant Gautam <sup>Khaitan</sup> submits that if he is informed of the OTP which would come on his hotmail account, he would be in position to access the data mainly in Skype, Viber, Twitter, Make my trip, Piano, Book my show, Hangama and Notes after getting new password.



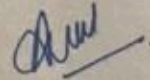
IO. Sh Manish submits that he will coordinate with Sh. Jitender Singh, earlier IO and Applicant Gautam Khaitan and will try to resolve this issue at the earliest and facilitate the applicant to have access to his data in the aforesaid applications.

Let the same be done within one week.

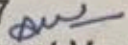
**Put up on 07.10.2020.**

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

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**(Arvind Kumar)**  
**Special Judge (PC Act) CBI-10**  
**Rouse Avenue Courts**  
**New Delhi/22.09.2020**

ECIR: HQ/03/2017   
Directorate of Enforcement Vs C.C.Thumpi

22.09.2020

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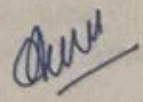
Present: Sh. N.K. Matta, Ld SPP for ED.  
Sh. Raju Ramchandran Ld. Sr. Counsel with Sh. Keith Verghese and Vikas Walia, Ld. Counsels for applicant C.C. Thampi.

Ld. Counsel for ED Submits that a complaint has already been filed in ECIR No HQ/03/2017 and same was marked to Court of Sh. A. K. Kuhar, Ld. Judge, CBI and thereafter the matter was transferred to Court of Sh. Shailender Malik. Ld. Judge, CBI.

Ld. Counsel for ED also submits that applicant C.C. Thumpi has not been arrayed as accused in the complaint but further investigation is still pending against him.

At this stage, Sh. Raju Ramchandran, Ld. Sr. Counsel submits that he needs sometime to seek instructions from applicant and request that matter may be taken up at 2.00 p.m.

Put up at 2.00 p.m.

  
(Arvind Kumar)  
Spl. Judge (PC Act) CBI-10  
Rouse Avenue Courts  
New Delhi/22.09.2020

2.00 p.m

Present: Sh. N K Matta, Ld. SPP for ED.  
Sh. Mahesh Gupta DD, ED.

Sh. Raju Ramchandran Ld. Sr. Counsel and sh. Vikas  
Walia, Ld. Counsel for applicant C.C. Thampi.

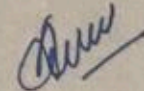


Ld. Sr. Counsel for applicant submits that he may be  
permitted to withdraw the present application.

Thus the application is dismissed as withdrawn.

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(Arvind Kumar)  
Spl. Judge (PC Act) CBI-10  
Rouse Avenue Courts  
New Delhi/22.09.2020